

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (CvL.) No.843 of 2019

Md. Ishaque Ansari Petitioner

Versus

The State of Jharkhand and Anr. Opposite Parties

CORAM : HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : Mr. Lukesh Kumar
For the Opp. Party : Mr. Mithlesh Singh, G.A.-IV

04/26.06.2020 The matter has been heard with the consent of learned counsel for the parties through video conferencing. They have no complaint about any audio and visual connectivity.

The instant contempt application is for alleged non-compliance of order dated 13.02.2019 passed in W.P.(C) No.5588 of 2018.

Mr. Lukesh Kumar, learned counsel appearing for the petitioner has submitted that the order has not been complied with.

Mr. Mithlesh Singh, learned G.A.-IV accepts notice on behalf of opposite party no.2 and has sought for three weeks' time to file show cause.

As prayed for on behalf of Mr. Singh, list this case after three weeks.

Office is directed to reflect the name of Mr. Mithlesh Singh, in the daily cause list.

(Sujit Narayan Prasad, J.)

Rohit/-